IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, HYDERABAD BINCH

AT HYDERABAD.

0.A.No. 1590 /97.

dr 24-11-92

(O.A.S.R.No.3458/97)

Between:

1. T.Ananta Rao.

2. S.Kumar Singh.

3. GBT Sundari.

4. M. Visweswara Rao.

5. V.Rama Mohana Rao.

6. BVSN Raju

7. V.Sudhakar Raju.

8. B.Rama Rao.

9. V.Raju.

10. Ch.Siva Prasad.

11. V.Samenoch.

12. V.Raghunath Babu.

13. Y. Sombabu.

14. P. Chandrasekhar.

15. R.Simhachalam.

16. Mrs. Kasi Ratna Kumark.

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Applicants.

And

- 1. Secretary, Ministry of Defence, Govt. of India, New Delhi.
- 2. Directof of Naval Armament, Inspection, Naval Headquarters, New Delhi.
- 3. Chief Inspector of Naval Armament, Naval Armament Inspectorate, Naval Armament Depot, Visakhapatnam.

Respondents. Counsel for the applicants: Sri K.Sudhakar Reddy.

Counsel for the respondents: Sri V.Rajeswara Rao.

CORAM:

Hon'ble Sri R. Rangarajan, Member (A)

Hon'ble Sri B.S. Jai Parameshwar, Member (J)

JUDGMENT.

(per Hon'ble Sri R. Rangarajan, Member (A)

were initially engaged on casual basis as Chargeman and

Examiners (Ammunition) on various dates as shown in

Annexure I to the O.A. It is stated that all the

applicants were given the date of initial appointment for the casual services of the applicants have been regularised

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from the date of initial appointment as indicated against each of their names in Annexure 1.

It is stated by the learned counsel for the applicants that their further promotion has not been given to them on the basis of the date of their regularisation of their services as indicated in

Annexure 1. It is further submitted that their have been juniors were given promotion.

This O.A., is filed praying for a direction to the respondent authorities herein to revise the seniority of the applicants herein in pursuance of the letter No. VI/1122 dated 1.2.1997 with immediate effect and also grant consequential benefits such as arrears of pay etc.

When we questioned the learned counsel for the applicants whether the applicants have submitted any representation after issuance of the letter dated 1-2-1997 (Annexure I) to comply with the prayer in the 0.A., the learned counsel for the applicants submitted that no such representation has been made. It is not known whether any of the juniors have been promoted to the Higher Grade after issuing the letter,

(Annexure I). It is also not clear whether any

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seniority list has been issued in the cadre the applicants are working after the issue of the letter dated 1-2-1997.

In view of the above, it is advisible for the applicants to submit a representation for the relief they prayed for in the O.A.

submitted that he will file a representation within 15 days from the date of receipt of a copy of the judgment. If such a representation is received the same should be disposed of by the concerned Respondent Authorities within two months from the date of receipt of representation from the applicants.

With the above directions the O.A., is

disposed of at the admission stage itself. No costs.

B.S.JAI PARAMESHWAR,

R.RANGARAJAN,

24.11.9MEMBER (J)

MEMBER (A)

Date: 24--11--1997.

Dictated in open Court.

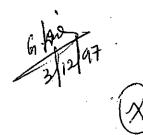
sss.

DAL 1590/97

Copy to:-

- 1. The Secretary, Ministry of Defence, Govt. of India, New Delhi.
- 2. The Director of Naval Armament, Inspection, Naval Headquarters, New Delhi.
- 3. The Chief Inspector of Naval Armament, Naval Armament Inspectorate, Naval Armament Depot, Visakhapatnam.
- 4. One copy to Mr. K. Sudhakar Reddy, Advocate, CAT., Hyd.
- 5. One copy to Mr. V. Rajeswara Rao, Addl.CGSC., CAT., Hyd.
- 6. One capy to D.R. (A), CAT., Hyd.
- One copy duplicate.

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CHECKED BY APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERA BAD

THE HON'BLE SHRI R. RANGARAJAN : M(A)

A ND

THE HON'BLE SHRI B.S.JAI PARAMESHWAR:

Dated: 24/11/97

ORDER/ BUDGMENT

MARA/CAND

B.A.NO. 1590 97

Admitted and Interim Directions

Allowad

Disposed of with Directions

Dismissed

Dismissed as withdrawn

Dismissed for Default

Ordered/Rejected

No order as to costs.

YLKR

II Court

Central Administrative Tribunal
Rem (DESPATER

- 2 DEC 1997

हैदराबाच न्वाप्तपीठ HYBEKABAD BENCH IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH : HYDERABAD.

MA:No.254/98 in DA:No.1590/97

Between:

Dated: 1. 4. 1998.

- The Secretary, Min. of Defence, Govt! of India, New Delhi.
- 2. The Director of Naval Armament, Inspection Naval Hg. New Delhi.
- 3. The Chief Inspector of Naval Armament Naval Armament Inspectarate, N.A.Depot, Visakhapatham.

Applicants/ Respondents

And

2, S Kumar Singh A.Anantha Rao 4. GST.Sundari M.Visueswara Rao V.Rama Mohana Rao 6. BYÈN Raju 8. V.Sudhakaraju 10. Ch.Siva Prasad 12. V.Raghunath Babu B Rama Rao V Raju 11. Samenoch 14. Chandrasekhar 12. Y.Sombabu

16. Mrs. Kasi Ratna Kumari .. Respondents/ 15. Simhachalam Applicants.

Counsel for the Applicants : Mr. V. Rajeswara Rao Counsel for the Respondents: Mr.K.Sudhakar Reddy CORAM:

> THE HON'BLE MR. RERANGARAJAN : MEMBER (A) THE HOW BLE AR COSSIGNIPARAMESHAR & MEMBER (J)

THE TRIBUNAL MADE THE FOLLOWING ORDER:-

Heard Sri V. Rajeswara Rao, counsel for the applicants in the M.A., and Sri K. Sudhakar Reddy for the respondents.

The learned counsel for the applicants in the O.A., submits that already four months are over and giving extension of time up to the end of May, 1998 will virtually mean that the respondents in the OA., will take more than six months to comply with the directions in the judgement. He states that he has no objection if the MA., is allowed awarding costs suitably.

On hearing both sides, as a last chance, time is granted for compliance with the orders upto 20.5.1998. No further extension will be given. If further extension is prayed for, the same will be viewed seriously and the same will lead to awarding of exemplary costs. MA., is ordered accordingly.

Copy to:-

The Secretary, Min. of Defence,

Govt. of India, New Delhi. The Director of Naval Armament, Inspection Naval Hq. New Delhi.

3. The Chief Inspector of Naval Armament Naval Armament Inspectarate N.A.Depot, Visakhapatnam.

4,,, One copy to Mr. V.Rajeswara Rao, Addl.CGSC., CAT., Hyd.

One copy to K. Sudhakar Reddy, Advocate, CAT., Hyd. One duplicate copy.

Agr (246)

II COURT

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH HYDERABAD

THE HON'BLE SHRI R.RANGARAJAN : M(A)

AND

THE HON'BLE SHRI B.S.JAI PARAMESHWAR : M (J)

DATED: 1/4/98

ORDER / JUDGMENT -

M.A/R.A/C.P.RO. MA.254/98

0.A.NO.

1590/97

ADMITTED AND INTERIM DIRECTIONS ISSUED

ALLOWED .

DISPOSED OF WITH DIRECTIONS

DISMISSED

DISMISSED AS WITHDRAWA

DISMISSED FOR DEFAULT

ORDERED/REJECTED

NO ORDER AS TO COST

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केन्द्रीय अभागनिक अधिकरण Introl Administrative Tribulal श्रीका (BESPATCH

57 APR 1998

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